

It so happens that in the Kirkee Ordnance factory we employ about 8000 to 9000 workers. It is an ammunition factory and orders on the ammunition factory have been very much reduced. So, there is no work there for a long period and the result is that about 1,800 workers in Kirkee have to be discharged.

There is some mention about police; there is nothing there; it is only a security measure. No police has been called and nothing has been done. We have just informed the police that security measures may have to be taken. I do not know what more can be done about this.

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): May I supplement my colleague's statement? He has put very forcefully the reasons for the action that he has taken. In addition to that, on the other side, Government has been, naturally, very anxious to provide employment to every person who might be retrenched, in some other job. In fact, we have succeeded already in getting employment to a number of them. It is our effort—I cannot guarantee every case—practically to absorb everyone. I cannot guarantee every single case, obviously. I cannot guarantee the time. But in the course of the next two, three or four months we hope to absorb practically the whole lot.

Dr. Katju: May I add one other thing which I forgot to mention? We have already said that we will not declare surplus any unskilled and semiskilled worker who has been there for over ten years. We are not discharging any skilled worker or any semi-skilled worker who has passed trade test. Everybody remains. It is only the semi-skilled and unskilled workers with less than 10 years service who are going to be discharged.

Mr. Speaker: We have heard sufficiently about this matter. A matter must be urgent—of course, it is important—but this matter has been

pending for a number of months. From time to time, the time has been extended, and ultimately, if the Government found it necessary to retrench and give notices, attempts are also being made to reabsorb them in some office or other. In view of the statement and the circumstances resting upon it, I do not think anything special has arisen, although notice has been given. This has been before the employees for several months. I do not, therefore, give my consent to the motion for adjournment.

PAPERS LAID ON THE TABLE

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES ETC.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:

- (1) Supplementary Statement No. II—Thirteenth Session, 1956 of Lok Sabha.
[See Appendix XII, annexure No. 67.]
- (2) Supplementary Statement No. VII—Twelfth Session, 1956 of Lok Sabha.
[See Appendix XII, annexure No. 68.]
- (3) Supplementary Statement No. X—Eleventh Session, 1955 of Lok Sabha.
[See Appendix XII, annexure No. 69.]
- (4) Supplementary Statement No. XIV—Tenth Session, 1955 of Lok Sabha.
[See Appendix XII, annexure No. 70.]
- (5) Supplementary Statement No. XX—Ninth Session, 1955 of Lok Sabha.
[See Appendix XII, annexure No. 71.]

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(6) Supplementary Statement No. XXII—Eighth Session, 1954 of Lok Sabha.

[See Appendix XII, annexure No. 72.]

(7) Supplementary Statement No. XXIV—Seventh Session, 1954 of Lok Sabha.

[See Appendix XII, annexure No. 73.]

(8) Supplementary Statement No. XXXIII—Sixth Session, 1954 of Lok Sabha.

[See Appendix XII, annexure No. 74.]

(9) Supplementary Statement No. XXXVII—Fifth Session, 1953 of Lok Sabha.

[See Appendix XII, annexure No. 75.]

AMENDMENT TO REPRESENTATION OF THE PEOPLE (PREPARATION OF ELECTORAL ROLLS) RULES.

Shri Satya Narayan Sinha: Sir, on behalf of the Minister of Legal Affairs, Shri H. V. Pataskar, I beg to lay on the Table, under sub-section (3) of section 28 of the Representation of the People Act, 1950, a copy of the Notification No. S.R.O. 1775, dated the 6th August, 1956, making certain amendment to the Representation of the People (Preparation of Electoral Rolls) Rules, 1956.

QUESTION OF PRIVILEGE

Shri V. G. Deshpande (Guna): Mr. Speaker, I may be allowed to raise a question of privilege of the Members of the House and of the House itself.

Mr. Speaker: Order, order. Under the rules.....

Shri V. G. Deshpande: It is a very important question. At the moment it is affecting the privileges and freedom of the Members.

Mr. Speaker: The hon. Member knows that under the rules whoever wants to raise a question of privilege has to send a notice to the Secretary. I will look into it, and if I bring it up before the House, I will give notice to the hon. Member. That is the practice.

Shri V. G. Deshpande: At the present moment our freedom is being assaulted by the Delhi Police. I want to bring it to your notice and the notice of the House that we are not allowed to come in or go out of the House. I am bringing it to your notice. Just now I was entering, and the police has formed a cordon, and even when I had told them that I am a Member of the Lok Sabha, the police obstructed me from entering the compound. A ruling was given by the Chair that the premises of the House are restricted only up to this wall. Now, as a Member of the House I have the privilege of entering the Lok Sabha. That is the question I want to raise, and whether the Speaker of the Lok Sabha controls the entrance to the House. The police cordon is standing there. With great difficulty I could come in. The police have not expressed regret. I want the Speaker to intervene and see that the Members are allowed entrance into the House unobstructed by the police or any other authorities. I would, therefore, request you, Sir, to kindly enquire into what is happening there.

Mr. Speaker: I will certainly see that no Member is obstructed, who has got a legitimate right to come into the House, both when they come in and when they go out. So far as the compound is concerned, nobody will be arrested in the compound; and after he goes out, it is for the police and for the general administration to take care, under the circumstances of what they ought to do. So far as this matter is concerned, I will certainly make enquiries immediately, I will be able to tell the hon. Member as to why it has occurred. If it has occurred wrongly—of course, no hon. Member should be prevented from coming when the House is in session—I shall certainly make enquiries.

Shri Kamath (Hoshangabad): And those who obstructed should be brought to book.

Mr. Speaker: All proper steps will be taken.